

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No. 118
IB-354(ND)/2020

IN THE MATTER OF:

M/s. Baba Jagta Shuttering Private Limited
Vs.
M/s.Archna Indulations Private Limited

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 22.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Gursat Singh Vachher, Mr. Pranam Jain, Advocates
For the Respondent/CD :

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. Counsel for the Operational Creditor is permitted to serve private notice at Registered Office Address of the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 06.05.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)